

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/1371/2017**

**Chandigarh, this the 16<sup>th</sup> day of November, 2017**

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**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE Ms. P. GOPINATH, MEMBER (A)**

Dr. Jiteshwar Kumar Pandey son of Sh. Subhash Chandra Pandey, age 41 years, Group – A Post, resident of H. No. 283, A Block, Sector -08, Omax City, Sonipat, Haryana 131001.

**....Applicant**

**(Present: Applicant in person)**

**VERSUS**

1. The Union of India, through its Secretary, Ministry of Food Processing Industries, Govt. of India, Panchsheel Bhawan, August Kranti Marg, New Delhi -110049.
2. National Institute of Food Technology Entrepreneurship and Management, through its Registrar, Plot No. 97, Sec - 56, Kundli, Sonipat, Haryana – 131028.

**....Respondents**

**ORDER (Oral)  
JUSTICE M.S. SULLAR, MEMBER (J)**

1. At the very outset, the applicant intends to withdraw the instant Original Application (O.A.) to enable him to avail his appropriate legal remedy, in accordance with law.
2. Accordingly, the O.A. is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

**(P. GOPINATH)  
MEMBER (A)**

**(JUSTICE M.S. SULLAR)  
MEMBER (J)**

**Dated: 16.11.2017**

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